

SL. NO.....39.....

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

Original Application No.222/2024/EZ

(Earlier O.A. No.1238/2024/PB)

**News Item titled "Six killed in accidental  
blast in Birbhum coal mine" appearing  
in The Hindu dated 08.10.2024 ..... Applicant(s)**

**I.N.D.E.X**

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Place:- Kolkata

Date: 17/03/25



Ashok Prasad, Advocate

Counsel for Respondent No.5

Mobile: 9883069404

Email id: [ashokadvhc@gmail.com](mailto:ashokadvhc@gmail.com)

17 MAR 2025

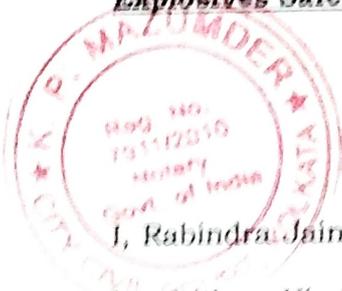


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Original Application No.222/2024/EZ  
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News Item titled "Six killed in accidental  
blast in Birbhum coal mine" appearing  
in The Hindu dated 08.10.2024 ..... Applicant(s)

**Counter affidavit filed on behalf of Respondent No. 5, Joint Chief  
Controller of Explosives, East Circle, Kolkata Petroleum &  
Explosives Safety Organization (PESO)**



I, Rabindra Jain Biruly, Deputy Controller of Explosive, Age - 45 Years  
by faith —Hindu, occupation - Service working in Petroleum and  
Explosives Safety Organization under the Ministry of Commerce and  
Industry, Govt. of India do hereby solemnly affirm and state as follows -

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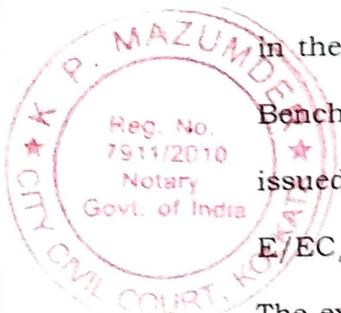
1. I am serving as Deputy Controller of Explosives and posted in the office of the Joint Chief Controller of Explosives, East Circle, Kolkata, Petroleum & Explosives Safety Organization (PESO), Ministry of Commerce and Industry, Government of India and I am aware of the facts in the instant case and as such I am competent to make and affirm the instant affidavit.

**Brief Submission -**

2. An explosives blast accident occurred on 07.10.2024 in the upper bench of Bhadulia Coal Mines, Gangaramchak, District- Birbhum, West Bengal during priming of explosives. Blasting was proposed in the mine, holes were already ready in the two benches (Lower Bench about 200 holes, Upper Bench 200 holes). Explosives were issued from Magazine having licence no. E/EC/WB/22/507(E113019) and E/EC/WB/22/526(E141935). The explosives vans having licence no. E/EH/JH/25/70(E95661) and E/EH/JH/25/223(E156292) used to bring explosives up-to the lower bench.

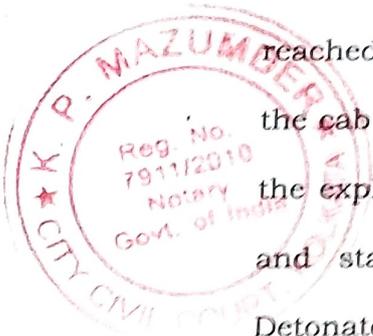
**The copies of explosives licenses for explosives magazines and explosives vans issued by PESO are enclosed herewith and collectively marked as Annexure-R-1.**

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3. The explosives (i.e Boosters, Electronic Detonators, Electrical Detonators, Nonels (DTH/TLD) were uploaded in the lower bench. These vans were followed by two SME vehicles which also reached on the lower bench. These boosters got primed at/near the unloading place and stored there, then explosives were charged in the holes of the lower bench in some holes. In the mean time decision was taken for blasting of upper bench (This complete process is done in absolute haste, may be due to coming festival leave), the van JH-02AM-2688 was reloaded with explosives (with both Boosters and initiators (Electronic Detonators, Electrical Detonators, and TLD/DTH (in speculation that some holes may be the watery holes) and with electronic detonators connectors) and reached upper bench turned backside and parked near the bench. The Camper Vehicle WB-53B-4772 carrying workmen also reached and parked about 12 to 15 meters before the van (facing the cab of the explosives van). The workers immediately unloaded the explosives and kept it left side and left back side of the van and started priming of explosives (Boosters with Electronic Detonators). The workers were sitting close together and very near to van. In the meantime the SME vehicles also reached on the upper bench and parked 100 to 120 meters before the van. One Tipper carrying boulders just came from behind the van, big explosion occurred on the left side of the van. The time between the explosives van parked at upper bench and explosives seems to be maximum 25-30 minutes.



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4. Investigation of the accident site was carried on 08.10.2024. The unused TLD/DTH and other explosives recovered live/damaged condition from inside/outside the vans and surrounding area were destroyed in the public interest. Two samples were handed over to magazine-in-Charge of magazine having license no. E/EC/WB/22/526(E141935).

A copy of preliminary investigation report is enclosed and marked as **Annexure-R-2.**

5. Van having Licence No. E/EH/JH/25/70(E95661) has been suspended on 09.10.2024 as it got damaged in the explosion occurred on the upper bed of the mine. The magazine having licence Nos. E/EC/WB/22/507(E113019) and E/EC/WB/22/526(E141935) were suspended on 22.10.2024 which were revoked on 09.01.2025 after receiving positive/satisfactory compliance from the licensee in the public interest.

**The copies of the suspension letters of explosives magazines and van are enclosed herewith and collectively marked as Annexure-R-3.**

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6. Petroleum & Explosives Safety Organization (PESO) issues licenses for manufacture, import, export, transport and storage of explosives within the ambit of The Explosives Rules, 2008.

**Deponent**

Rabindra Jain Biruly  
Deputy Controller of Explosives,  
East Circle, Kolkata

रबिन्द्र जैन बिरुली  
RABINDRA JAIN BIRULY  
उप विस्फोटक नियंत्रक  
DY. CONTROLLER OF EXPLOSIVES  
पूर्वी अंचल, कोलकाता  
EC, Kolkata



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**VERIFICATION**

Verified at Kolkata, on this day 17th of March, 2025 that the contents of the above affidavit are true and correct as per official records available with the deponent and to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed there from.

**Deponent**

Rabindra Jain Biruly  
Deputy Controller of Explosives,  
East Circle, Kolkata.



Identified by me

**Advocate**

Solemnly Affirmed & Declared  
Before me on Identification

K. P. MAZUMDER, NOTARY  
City Civil Court, Calcutta  
Reg. No 7911/2010 Govt of India

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## अनुज्ञापि प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञापि  
Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञापि सं. (Licence No.) : E/EC/WB/22/526(E141935)  
वार्षिक फीस रूप (Annual Fee Rs): 1800/-

1 Licence is hereby granted to

The West Bengal Power Development Corporation Ltd. (अधिभोगी / Occupier : Samresh Kumar, Agent), Shri Samresh Kumar (Agent), Gangaramchak & Gangaramchak-Bhadulia Coal Mine, Bhadulia, Town/Village - P.O.- Nakrako, District-BIRBHUM, State-West Bengal, Pincode - 731125



को अनुज्ञापि अनुदत्त की जाती है।

2. अनुज्ञापिधारी की प्रास्थिति | Status of licensee : Company

3. अनुज्ञापि निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।  
Licence is valid only for the following purpose.

4. अनुज्ञापि विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।  
Licence is valid for the following kinds and quantity of explosives: - (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Nitrate Mixture	2,0	0	500 Kg.
2.	Electric Detonators	6,3	0	100 Nos.
3.	Non Electric (None) detonators	6,3	0	2500 Nos.

3 times as above.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापि के लिए]  
(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)) :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापि परिसर की पुष्टि होती है।  
The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/EC/WB/22/526(E141935)  
दिनांक (Dated) 21/11/2023

6. अनुज्ञापि परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Plot No. 1184/1590, Kh. No. 1000, JL No. 63, ग्राम (Town/Village) : Moaza, Sagarbhanga (On Hingol Dam Road from Sagarb  
पोलिस थाना (Police Station) : LOKEPUR West Bengal पिनकोड (Pincode) 731125  
जिला (District) BIRBHUM राज्य (State) ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञापि परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।  
The licensed premises consist of following facilities.

8. अनुज्ञापि समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबद्धों के अधीन रहते हुए अनुदत्त की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपयुक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापि प्राधिकारी द्वारारा हस्ता. क्षरित इस अनुज्ञापि की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञापि तारीख 31 मार्च 2028 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2028.

यह अनुज्ञापि, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापि की शर्तों का अधिकमण करने या यदि अनुज्ञापि परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।  
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 21/11/2023

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
East Circle office, Kolkata

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.



Digitally signed by AJAI SINGH  
Reason: Licence No. : E/EC/WB/22/526  
Location Kolkata [E 141935]  
Date 21-11-2023 18:43:52 PM

17 MAR 2025

## अनुज्ञप्ति प्रारूप एत. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति  
Licence to possess (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.): E/EC/WB/22/507(E113019)  
वार्षिक फीस रूपए (Annual Fee Rs) 1800/-

Licence is hereby granted to

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD. (अधिभोगी / Occupier : Shri Samresh Kumar),  
BIDYUT UNNAYAN BHABAN, 3/C LA BLOCK, SEC-III, BIDHANNAGAR, Town/Village - KOLKATA, District-KOLKATA, State-  
West Bengal, Pincode - 700098



को अनुज्ञप्ति अनुदत्त की जाती है।

2 अनुज्ञप्तिधारी की प्राप्ति। Status of licensee : Company

3 अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।  
Licence is valid only for the following purpose.

4 अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।  
Licence is valid for the following kinds and quantity of explosives: - (क) (a)

possess for use of Cast Booster, Electric Detonators, Non Electric (Nonel) detonators, के उपयोग के लिए

क्र. सं.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Cast Booster	3, 2	0	500 Kg
2.	Electric Detonators	6, 3	0	100 Nos
3.	Non Electric (Nonel) detonators	6, 3	0	2500 Nos.

8 times  
as above.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए)  
(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)) :

5 निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्ति परिसर की पुष्टि होती है।  
The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/EC/WB/22/507(E113019)  
दिनांक (Dated) 15/03/2019

6 अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:  
Survey No. 2621, JL No. 113, ग्राम (Town/Village) : BARJORA पुलिस थाना (Police Station) : KHOYRASOLE  
West Bengal

जिला (District) BIRBHUM राज्य (State) ई. मेल (E-Mail)

पिनकोड (Pincode) 731133  
फैक्स (Fax)

7 अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।  
The licensed premises consist of following facilities.

Portable magazine B & B Type no. 3 & 4 and key no. 77 & 75 By IEL, Nagpur

8 अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायों के अधीन रहते हुए अनुदत्त की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

- उपयुक्त क्रम सं 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्रारूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2023 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2023.  
यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपबर्णित इस अनुज्ञप्ति की शर्तों का अधिकरण करने या यदि अनुज्ञप्ति परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।  
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 15/03/2019

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
East Circle office, Kolkata

- Amendments :
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 21/08/2019
  - Amendment in Drawings/Facilities/Premises dated : 21/08/2019
  - Change in Authorized Signatory/Occupier/Partners/Directors dated : 25/07/2022

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीनीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

08/03/2024

31/03/2025

Jt. Chief Controller of Explosives, East Circle, Kolkata

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout of their records.

Digitally signed by RABINDRA JAIN BRULY  
Reason: Licence No. : E/EC/WB/22/507

MAR 2025



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)  
Sri Mohan, 3rd Floor, Sita Compound  
5 Main Road, Behind Sushila Automobiles Ranchi 834001  
Tele: 2332689 Fax: 2332688  
Email: dycceranchi@explosives.gov.in

No.E/EH/JH/25/70(E95661)

Dated : 05/03/2021

To,  
M.S. Kumar Explosives,  
Ranchi Road, Marar, Ramgarh Cantt.  
Town Village - Ramgarh  
Distt. RAMGARH, State, Jharkhand, Pincode-999999

Subject: **Road Van for the carriage of Explosives Registration No JH-02AM-2688 Licence No.E/EH/JH/25/70(E95661) granted in Form LE-7 of Explosives Rules 2008 - Renewal regarding**

Sir(s),

Reference to your letter No.: 40285 dated: 01/03/2021, the subject licence duly renewed upto **31/3/2026** and issued in Form LE-7 of Explosives Rules, 2008 is forwarded herewith.

For further renewal of licence, please submit the following documents so as to reach **this office** on or before **31/3/2026**.

- Application in Form RE-1 duly filled in and signed.
- Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

Please follow following instructions strictly:

1. The records of explosives transported by the licenced Roadvan shall be maintained in the proforma RE-6 under Part 5 of schedule V of Explosives Rules 2008.
2. Please ensure that persons whose antecedents verified by the local Police shall only be employed with the licenced explosives roadvan/compressor mounded truck as drivers or cleaners. List of such drivers and cleaner's alongwith the personal particulars shall be made available to the local police in advance. The re-verification of such staff shall also be made at least once in a year in compliance to Rule 61(3) of Explosives Rules 2008.
3. Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed guards. If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home Affairs, it should be escorted by armed Police escort / guard provided by District Police Administration as required in Rule 67(7) of Explosives Rules 2008.

**Enclosures :**

Yours faithfully,

(K. Thiagarajan)  
Deputy Chief Controller of Explosives  
Ranchi

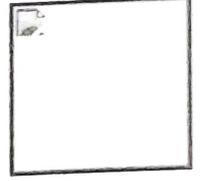
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**अनुज्ञप्ति प्ररूप एलई - 7 | LICENCE FORM LE-7**  
(विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुच्छेद 7 देखें)  
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

**अनुज्ञप्ति : सडक वैन में विस्फोटकों के परिवहन के लिए**  
**Licence to : transport explosives in a road van**

अनुज्ञप्ति संख्या / Licence No. : E/EH/JH/25/70(E95661)  
वार्षिक फीस रूपए / Annual Fee Rs : 2500/-



- अनुज्ञप्ति एतदद्वारा जारी की जाती है  
Licence is hereby granted to : **M/S. Kumar Explosives (Occupier : Uday Pratap Singh)**  
**Ranchi Road, Marar, Ramgarh Cantt.,**  
**District-RAMGARH, State-Jharkhand, Pincode-999999**
- अनुज्ञप्तिधारी की प्रास्थिति / Status of licensee : **Proprietorship Firm**
- सडक वैन की विशिष्टियाँ / Particulars of the road van:

पंजीकरण संख्या / Registration No.	<b>JH-02AM-2688</b>
यान का मेक एवं मॉडल / Make and model of vehicle	SE 1613/42
लदान रहित वजन / Unladen weight	4850 Kg(s)
लदान सहित अधिकतम वजन / Maximum laden weight	16200 Kg(s)
परिवहन के लिए अनुज्ञेय विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	11350 Kg(s)
इंजिन संख्या / Engine No.	697TC69ETY106071
चैसिस संख्या / Chassis No.	MAT373026G1E12571
अन्य फिटिंग्स का विवरण / Description of Other Fittings	As per E.R.2008
वाहन के लिए अनुमत्य विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	11350 Kg(s)

- अनुज्ञप्त परिसर निम्नलिखित आरेखण ( आरेखणों ) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s):

आरेखण संख्या / Drawing No : E/EH/JH/25/70(E95661) दिनांक / dated : 22/08/2016

- समय समय पर यथा संशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुलग्नकों के अधीन अनुज्ञप्ति प्रदान की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures....  
(क) उपर्युक्त क्रम संख्या 4 में यथाकथित सडक वैन का आरेखण / (a) Drawings of the road van as stated in serial no.4 above.  
(ख) अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.
- यह अनुज्ञप्ति तारीख 31 मार्च 2021 तक विधिमान्य रहेगी / This licence shall remain valid till 31st day of March 2021





यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या इस अनुज्ञप्ति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित, जहाँ भी लागू हो, या यदि अनुज्ञप्त परिसर आरेखण या उससे संलग्न उपाबद्धों में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहत की जा सकती है।

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक / Date: 22/08/2016

Sd/-

उप मुख्य विस्फोटक नियंत्रक / Dy. Chief Controller of Explosives  
रांची / Ranchi

अनुज्ञप्ति के नवीनीकरण हेतु पृष्ठांकन / Endorsement for renewal of licence:

नवीनीकरण की तिथि Date of Renewal	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority
05/03/2021	31/03/2026	Dy. Chief Controller of Explosives, Ranchi

**वैधानिक चेतावनी :** विस्फोटकों का लापरवाही से प्रयोग या दुरुपयोग, विधि के अधीन गम्भीर दण्डित अपराध होगा।

**Statutory Warning :** Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

**Note :- This is system generated document does not require signature.  
Applicant may take printout for their records.**





GOVERNMENT OF INDIA  
 MINISTRY OF COMMERCE & INDUSTRY  
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
 (Formerly Department of Explosives)  
 Sri Mohan, 3rd Floor, Sita Compound  
 5 Main Road, Behind Sushila Automobiles Ranchi 834001  
 Tele: 2332689 Fax: 2332688  
 Email: dycceranchi@explosives.gov.in

No E/EH/JH/25/323(E156292)

Dated 05/06/2024

To  
 SINGH TRANSPORT  
 RANCHI ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH, RANCHI ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH  
 Town Village - RAMGARH  
 Distt. RAMGARH State - Jharkhand, Pincode-829122

Subject Road Van for the carriage of Explosives - Registration No JH02BQ0713 Licence No.: E/EH/JH/25/323(E156292) granted in Form LE-7 under Explosives Rules, 2008 -Endorsement regarding -Endorsement of Licence.

Sir(s),

Reference memo No E/EH/JH/25/323(E156292) Dated 05/06/2024 from Dy. Chief Controller of Explosives, Ranchi and inspection of the subject premises by an officer of this organization on 29/05/2024

The subject licence No. E/EH/JH/25/323(E156292) valid upto 31st March 2029 duly endorsed is forwarded herewith

For further renewal of licence, please submit following documents so as to reach this office on or before 31/03/2029

- Application in Form RE-1 duly filled in and signed
- Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008
- Original licence with approved stamp
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008

Please follow following instructions strictly

- 1 The records of explosives transported by the licensed Roadvan shall be maintained in the proforma RE-6 under Part 5 of schedule V of Explosives Rules 2008
- 2 Please ensure that persons whose antecedents verified by the local Police shall only be employed with the licensed explosives roadvan/compressor mounted truck as drivers or cleaners. List of such drivers and cleaner s alongwith the personal particulars shall be made available to the local police in advance. The re-verification of such staff shall also be made at least once in a year in compliance to Rule 61(3) of Explosives Rules 2008
- 3 Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed guards. If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home Affairs, it should be escorted by armed Police escort / guard provided by District Police Administration as required in Rule 67(7) of Explosives Rules 2008

Yours faithfully,

(SHASHANK SUMAN)  
 Dy. Controller of Explosives  
 For Dy. Chief Controller of Explosives  
 Ranchi

Copy Forwarded to:

- 1 District Magistrate, RAMGARH, Jharkhand with reference to his Noc No: 537 Dated: 10/06/2009

For Dy. Chief Controller of Explosives,  
 Ranchi

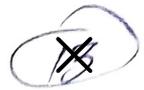
[For more information regarding status, fees and other details, please visit our web site <http://explosives.gov.in>]

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**



अनुज्ञप्ति प्ररूप एलई - 7 | LICENCE FORM LE-7  
(विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुच्छेद 7 देखें)  
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

अनुज्ञप्ति : सडक वैन में विस्फोटकों के परिवहन के लिए  
Licence to : transport explosives in a road van



अनुज्ञप्ति संख्या / Licence No. : E/EH/JH/25/323(E156292)  
वार्षिक फीस रूपए / Annual Fee Rs 2500/-

Space for  
photograph of the  
licensee or  
occupier with  
signature

- अनुज्ञप्ति एतद्वारा जारी की जाती है  
Licence is hereby granted to : SINGH TRANSPORT (Occupier : SANJIV KUMAR SINGH)  
RANCHI ROAD, OPPASHOK CINEMA, MARAR, RAMGARH, RANCHI ROAD, OPPASHOK CINEMA, MARAR,  
RAMGARH,  
District-RAMGARH, State-Jharkhand, Pincode-829122
- अनुज्ञप्तिधारी की प्रास्थिति / Status of licensee : Proprietorship Firm
- सडक वैन की विशिष्टियाँ / Particulars of the road van:

पंजीकरण संख्या / Registration No.	JH02BQ0713
यान का मेक एवं मॉडल / Make and model of vehicle	MAHINDRA & MAHINDRA LTD
लदान रहित वजन / Unladen weight	1570 Kg(s)
लदान सहित अधिकतम वजन / Maximum laden weight	3460 Kg(s)
परिवहन के लिए अनुज्ञेय विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	1890 Kg(s)
इंजिन संख्या / Engine No.	TTR1B17221
चैसिस संख्या / Chassis No.	MA1RA2TTR1B23647
अन्य फिटिंग्स का विवरण / Description of Other Fittings	
वाहन के लिए अनुमत्य विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	1890 Kg(s)

- अनुज्ञप्त परिसर निम्नलिखित आरेखण ( आरेखणों ) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s):  
आरेखण संख्या / Drawing No : E/EH/JH/25/323(E156292) दिनांक / dated : 04/06/2024
- समय समय पर यथा संशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुलग्नकों के अधीन अनुज्ञप्ति प्रदान की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures...  
(क) उपर्युक्त क्रम संख्या 4 में यथाकथित सडक वैन का आरेखण / (a) Drawings of the road van as stated in serial no.4 above.  
(ख) अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.
- यह अनुज्ञप्ति तारीख 31 मार्च 2029 तक विधिमाम्य रहेगी / This licence shall remain valid till 31st day of March 2029

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या इस अनुज्ञप्ति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित, जहाँ भी लागू हो, या यदि अनुज्ञप्त परिसर आरेखण या उससे संलग्न उपाबद्धों में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहत की जा सकती है।

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under Conditions, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto

दिनांक / Date : 04/06/2024

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives  
रांची | Ranchi

अनुज्ञप्ति के नवीनीकरण हेतु पृष्ठोक्तन / Endorsement for renewal of licence:

नवीनीकरण की तिथि Date of Renewal	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority
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वैधानिक चेतावनी : विस्फोटकों का लापरवाही से प्रयोग या दुरुपयोग, विधि के अधीन गम्भीर दण्डित अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.





**Preliminary Accident Investigation Report**  
(For Unauthorized premises only)

Report No.ACC/EC/24/2

Date:8-Oct-2024

**1. Accident Occurred at:**

Coal Mine of M/s. West Bengal Power Development Corpn.Ltd (CoalMine) ,situated at Bhadolia Coal Mine, Gangaram Chak, Bhadolia, BIRBHUM, West Bengal - 731125

**2. Date and time of accident:** 7<sup>th</sup>-Oct-2024, at 10.32 AM

**3. Brief Description of the accident:**

An explosives blast accident occurred in the upper bench of Bhadulia Coal Mine, Gangaramchak, District- Birbhoomi, WB-731125 during priming of explosives. Blasting was proposed in the mine, Holes were already ready in two benches ( Lower Bench-about 200holes, Upper Bench-about 200 holes). Explosives were issued from Magazine No. E141935 and E113019 without generating online form-13 and without signed by the occupier of magazines, agent of mines and blaster. The RE-13 on line form for both magazine was later generated at 12.08PM and 12.05PM respectively on 07/10/2024. The vans .Regd.No.-JH-02/AM-2688( License No.-E/EH/JH/25/70(E95661) and JH02BQ0713(License No.-E/EH/JH/25/223(E156292) used to bring explosives up to the lower bench. The explosives (Boosters, electronic detonators, electrical detonators, Nonels (DTH/TLD) were unloaded in the lower bench. These vans were followed by two SME vehicles which also reached on the lower bench. There boosters got primed at/near the unloading place and stored there, then explosives were charged in the holes of the lower bench in some holes. In the mean time decision was taken for blasting of upper bench ( This complete process is done in absolute haste, may be due to coming festival leave), the Van JH-02AM-2688 was reloaded with explosives (with both Boosters and initiators(Electronic detonators, Electrical detonators, and TLD/DTH (in speculation that some holes may be the watery holes) and with electronic detonator connectors) and reached upper bench turned backside and parked near the bench. The Camper vehicle WB-53B-4772 carrying workmen also reached and parked about 12m-15m before the van (facing the cab of explosives van). The workers immediately unloaded the explosives and kept it left side and left back side of the van and started priming of explosives (Booster with electronic detonators). The workers are sitting close together and very near to van. In the mean time the SME vehicles also reached on the upper bench and parked 100m to 120m before the van. One Tipper carrying boulders just came from behind the van , a big explosion occurred on the left side of the van. The time between the explosive van parked at upper bench and explosion seems to be maximum 25-30 minutes.

**4. Accider's Intimation Date:** 7<sup>th</sup>-Oct-2024

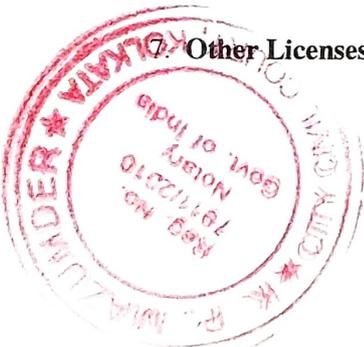
**5. Date of visit of Investigating Officer:** 8<sup>th</sup>-Oct-2024

**6. Premises:**

M/s. West Bengal Power Development Corpn.Ltd  
(CoalMine) ,situated at Bhadolia Coal Mine,  
Gangaram Chak, Bhadolia, BIRBHUM, West  
Bengal - 731125, Case No.U101,

**7. Other Licenses Involved:**

E141935,E113019,E74952





**8. Name & address of the occupier:**

M/s. West Bengal Power Development Corpn.Ltd (CoalMine)  
Bhadolia Coal Mine (Shri Samresh Kumar (Agent of Mine)), Gangaram Chak, Bhadolia,  
BIRBHUM, West Bengal – 731125

**9. Damage to property:**

Explosives van bearing Regn.No. JH-2AM-2688, licence No. E/EH/JH/25/70(E95661) damaged in the explosion. The front screen of the camper vehicle bearing Regn. No. WB-53B-9772 got cracked. The glass of left side door and wind shield of Tipper (Regd No.-OD-23N-9322) was broken/cracked. None other damaged to property was noticed.

**10. Injured Persons:**

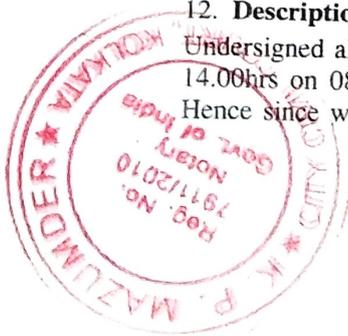
Sr. No.	Name	Father Name	Age	Sex	Nature of Injury	Name & Location of Hospital
1	Shri Mahadeb Marandi (Blasting Crew)	Shri Malinda Marandi	26	Male	Right hand injury Due to hand gone below tyre	Suri Sadar Hospital
2	Shri Khandu Marandi (Blasting Crew)	Shri Tirku Marandi	50	Male	Hearing problem	Suri Sadar Hospital
3	Shri Laxmishwar Hembram (Blasting Crew)	Shri Gurudeb Hembram	26	Male	In ICU	Suri Sadar Hospital

**11. Death of persons:**

Sr. No.	Name	Father Name	Age	Sex	Location of death	Nature of injury caused to death
1	Shri Amit Singh (Overman)	Shri Mangal Singh	29	Male	Spot	On the spot due to explosion.
2	Shri Asharfee Yadav (Mining Sardar)	Shri Shibdeni Yadav	55	Male	Spot	On the spot due to explosion
3	Shri Bharan Ghosh (Expl. Van Driver)	Shri Sukhen Ghosh	47	Male	Spot	On the spot due to explosion
4	Shri Yuddha Marandi (Blasting Crew)	Shri Janak Marandi	44	Male	Spot	On the spot due to explosion
5	Shri Jaideb Murmu (Blasting Crew)	Late Shri Haru Murmu	53	Male	Spot	On the spot due to explosion
6	Shri Shomlal Hembram (Blasting Crew)	Shri Gurupada Hembram	41	Male	Spot	On the spot due to explosion
7	Shri Rabilal Murmu (Blasting Crew)	Shri Dugai Murmu	31	Male	Spot	On the spot due to explosion
8	Shri Mangal Marandi (Blasting Crew)	Shri Supal Marandi	34	Male	Spot	On the spot due to explosion

**12. Description of the scene of occurrences (During Visit):**

Undersigned along with Shri Ravinder Jain biruilly, DCE reached the mine office at about 14.00hrs on 08/10/2024. At that time forensic team was visiting the site of the accident. Hence since we are asked to wait, the discussions with present officials were started. The



initial discussions were made with Shri Samresh Kumar (Agent of the mine and occupier of the magazine), Shri Bhavesh Kumar Pandey ( Mines Manager), Shri Sadhan Kumar Mondal ( Mine/Blasting I/c 1st class manager), Shri Ranjit Paul (Magazine I/c clerk of magazine E141935),

The DGMS Sitarampur team was also present there for investigation of the accident. After discussion and permission from the police authority, undersigned with DCE reached the site of accident at about 19:30 hours. It was dark hence outer observations were made.

Surrounding observation- One Camper van, bearing regd. no.- WB-53B-9772 was found parked in front of the van, facing cab of the van. Its front wind screen was found cracked, no other damage was observed to this vehicle. A dumper loaded with stone was found on the right side of the van, parked at an angle from the van such the both back side were separated by about 1.5m and front side about 2.5m.

Van Observations- Van was parked very near to blasting holes (about 5m). The left (angle) frame of the van was found curved inside considerably. Left side none of the body sheets were found covering the frame. Right side frame with body sheet was found bend outside and its sheets were found with it opened outside.

The left side frame sheets were found falling inside the van and some sheets were found entangled with right side frame and front part of roof. The left side door of the van was also observed without sheet, only angle frame was remained in the name of left door. The right side door was found with little damaged.

No considerable damage was found in the floor and in the lower parts of the van. The front cab was also found with little damage. Its left side door was found bend on the lower side. Interiors of cab of van were found with very little damage.

The fire screen on left side (lower part) was found damaged. The diesel tank was found intact.

Tyres of the van were also not found busted/damaged. Tyre dragging marks were observed in the front direction (about 90cm) with an angle of about 5 degree to 10 degree right side. No considerable damage to the bottom parts of the van, as it seems that shock waves crossed to the other side of the van and tyres absorbed the shock. Connector wires (non explosive material) used to connect electronic detonators, were found spread in large nos. on the floor of the van. The empty folded cartons of explosives were found in the front part of the van floor.

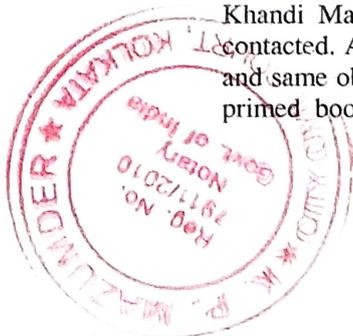
No prominent fire/burn marks was observed anywhere. Only heat mark was observed on the left side of the van. Live Nonels (DTH and TLD) were found on back right side floor of the van and also found hanging with the right back side frame.

One blaster's small bag was found kept near back left side door with one key and one detonator (No exploder was found). One electronic detonator with 2 Nonel shells was found kept near back side of the van on a stone.

It seems the accident side was partially disturbed due to recoveries of dead bodies. On the basis of flag marked on the site, four bodies were recovered from the left side of the van (about 2m to 10m).

One body recovered from back left side of the van (about 10m) and one body was recovered from back centre of the van. Flag for two bodies were not found placed at the scene of occurrence. It was gathered that bodies were recovered with separated leg , separated lower part and some in many parts. Injured persons seems moved away to safe distance from the place of accident.

Next day on 09/10/2024, undersigned with DCE visited hospital and inquired two injured persons (sitting near front tyre of the van, Shri Mahadev Marandi (Blasting Crew), Shri Khandi Marandi (Blasting Crew)), one injured person was in ICU hence could not be contacted. After that again we visited the site of accident in the morning at about 12.00 AM and same observations were noticed and confirmed thoroughly. It was noticed that 5 nos. of primed booster (primed with initiators (electronic detonator) found in burn and broken





condition and found kept below the camper WB 53B4772. It seems the same were collected from the site and kept it below the camper. No booster was found in any other place. The mobile back cover, bidies, match boxes were found near and around the accident site. Then the Nonels (DTH and TLD) were recovered from the van with safety and then the damaged explosives were destroyed later.

There were about 200 holes were drilled in the upper bench. Some down side holes of upper bench, got filled with mud/stone/water due to flow of sludge came with the rain water in the last night. No prominent crater was observed on the ground nearby but in the left back side, stones were found in coming out of the ground in broken/cracked condition.

Further telephonic discussions were made with Shri Durga Turi (Driver of SME Vehicle), Shri Ranjeet (Driver of SME vehicle) and the Written statement of Shri Sarbind Kumar (Tipper Driver) was also considered in the investigation.

### 13. Particulars of material exhibit collected, if any

The exhibits collected by the forensic experts were neutralised and handed over to the police authorities. One DTH and one TLD is packed collected from inside the van was sealed and handed over to magazine I/c of magazine (E141935).

### 14. Probable Cause of Accident:

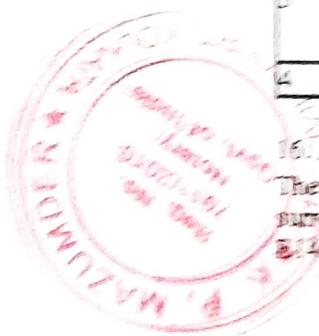
The exact cause of the explosion is difficult to establish and under investigation at this moment but there may be four probable/most likely cause of explosion. 1) Use of mobile generated current which might pass through the electrical detonator somebody holding or kept near the heap of primed boosters. ( as 10 nos. of IED were issued and only 3 EDs (one by forensic team and two by BDS) recovered after explosion from the van (in the blaster bag). 2) Trying to use extra force or external hammering to insert the DTH detonator in the booster casing causes friction/impact and blasted the heap of primed explosives stored nearby. 3) Discharge of static electricity from the body/clothes through electrical detonator somebody holding or kept near the heap of primed boosters. 4) Fall of stone carried by dumper or stone shot by its tyre and fell on the primed booster causing impact and friction detonated the assembly and in turn sympathetically detonated the complete heap of primed explosives. (Less likely as dumper was passing on the right side of the van)

### 15. Violations:

Sr. No.	Description	Specific Rule	Specific Condition	Licence Form
1	As per the discussion it is noticed that explosives and detonators were being transported together from lower bench to upper bench in the mine.	ER-2008	10	LE-7
2	The van was parked even after the explosives were being primed nearby.	Rule 19 of ER-2008	-	-
3	1. The explosives was carried by the explosives van as near as 5 M from the blasting holes. In place of using carrying boxes to carry explosives and initiators separately.	90(5),90(6) read with 90(2) of ER-2008	-	-
4	Other Violations are under investigation.	-	-	-

### 16. Nature of actions:

The TLD/DTH and other recovered live/damaged condition from inside the van and surroundings were destroyed. Two samples were handed to magazine in-charge of Magazine E141935.



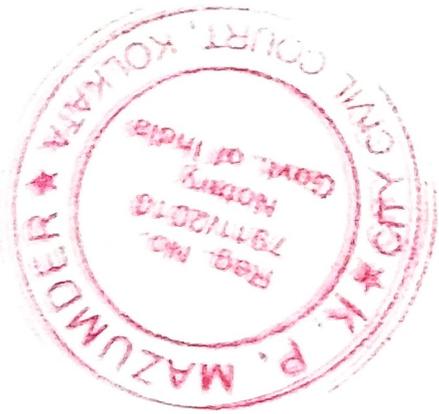
18

**17. Additional Information/Remarks, if any**

1. The district authority is requested to conduct a Magisterial Inquiry as per section 9 of the Explosives Rules, 2008. 2. A separate inquiry is being conducted by the DGMS, Sitarampur, Paschim Burdwan, West Bengal. 3. The licence No. of the damaged Explosives van bearing Regn.No. JH-2AM-2688 and licence No. E/EH/JH/25/70(E95661) is suspended by the O/o. the Dy.CCE, Ranchi on 10.10.2024.



**Ajai Singh**  
Deputy Chief Controller of Explosives  
Kolkata (W.B.)





GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)  
East circle, 8, Esplanade East,  
1st floor, Kolkata 700069  
Tele: 22486600 Fax: 22439322  
Email: jtccekolkata@explosives.gov.in

No E/EC/WB/22/507(E113019)

Dated: 08/10/2024

To,  
THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD.  
BIDYUT UNNAYAN BHABAN, 3 C LA BLOCK, SEC-III, BIDHANNAGAR, KOLKATA  
Distt: KOLKATA, State: West Bengal, Pincode-700098

Subject: Possession for Use of Explosives from magazine situated at Survey No. : 2621, JL No.113, Village/Town.  
BARJORA, Distt. BIRBHUM, State: West Bengal Licence No. E/EC/WB/22/507(E113019) granted in Form LE-3 of  
Explosives Rules, 2008 - Suspension regarding.

Sir,

Reference No nil dated 17/10/2024.

The following violations were observed by an officer during the inspection of the site of the subject licence on 08/10/2024.

1. On scrutiny of Form RE-13, it is observed that
  - (a) RE-13/2024/4190667 is issued online at 12.05 PM on 07.10.2024, whereas the accident occurred at 10.32 AM on 07.10.2024. However, the RE-13 is required to be issued before dispatch of explosives from subject magazine. It confirms that explosive was issued without signature and consent of the authorities. This constitutes the violation of Rule-77(2)(i) of The Explosives Rules, 2008.
  - (b) In RE-13/2024/4190667, Dated 07.10.2024 the Explosives of Class-6, Div-2 were transported by Explosives Van bearing Registration Number JH-02-AN-2688(E95661) and Class-6, Div-3 were transported by Explosives Van bearing Registration Number JH-02-BQ-0713(E156292). But, it was observed during inspection/investigation that explosives of Class-6, Div-3 were found noticed in the van Registration Number: JH-02-AN-2688(E95661) which was involved in accident. This constituted the violation of Condition-10 of Licence in Form-LE-7 of The Explosives Rules, 2008. Please explain.
  - (c) Special precaution against accident is not observed by you. This constitutes the violation of Rule-19 of The Explosives Rules, 2008.
  - (d) Explosives Van not found maintaining record in RE-6 and not verified by the magazine occupier/magazine in-charge.

In view of the above the subject licence granted to you is suspended as an interim measure as per the provisions of Section 6(E) of Explosives Act, 1884 and Rule 118(5) of Explosives Rules, 2008, with immediate effect. An order suspending the licence is enclosed herewith.

Please show cause within 21 days from the date of this letter as to why the subject licenses should not be cancelled.

Please comply the order and follow the procedure under Rule 119 of the Explosives Rules, 2008 regarding the disposal of the explosives in your possession

Please follow the procedure under Rule 121 for appeal.

Receipt of this letter may please be acknowledged.

Enclosures :

Yours faithfully,

RABINDRA JAIN BIRULY  
Dy. Controller of Explosives  
For Joint Chief Controller of Explosives  
East Circle office, Kolkata

Copy Forwarded to:

1. District Magistrate, BIRBHUM, West Bengal for further necessary action.
2. Superintendent of Police, BIRBHUM, West Bengal for further necessary action.

For Joint Chief Controller of Explosives  
East Circle office, Kolkata

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]



Digitally signed by RABINDRA JAIN BIRULY  
Reason: Licence No. E/EC/WB/22/507  
Location: Kolkata [E113019]  
Date: 22-10-2024 17:53:19 PM



GOVERNMENT OF INDIA  
 MINISTRY OF COMMERCE & INDUSTRY  
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
 (Formerly Department of Explosives)  
 East circle, 8, Esplanade East,  
 1st floor, Kolkata 700069  
 Tele: 22486600 Fax: 22439322  
 Email: jtccekkolkata@explosives.gov.in

No: E/EC/WB/22/507(E113019)

Dated : 22/10/2024

**ORDER**

In exercise of the powers conferred under Section 6E (3)(d) of the Explosive Act, 1884, read with Rule 118 (5)(i) of the Explosives Rules, 2008; Licence No. E/EC/WB/22/507(E113019) granted in Form LE-3 under Explosives Rules, 2008 to **THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD. (Occupier : Shri Samresh Kumar), BIDYUT UNNAYAN BHABAN, 3/C LA BLOCK , SEC-III, BIDHANNAGAR, Distt. KOLKATA, State. West Bengal, Pincode-700098** for Possession for Use of Explosives from their Explosives magazine situated at **Survey No.:2621, JL No.113, BARJORA, BIRBHUM, West Bengal** is suspended as an interim measure with immediate effect till further orders.

**THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD.** is directed to surrender their Original copy of above licence in the office of **this office** immediately as required under Section 6E (9) of the Explosive Act, 1884.

**Ajai Singh**  
 Joint Chief Controller of Explosives  
 East Circle office, Kolkata





GOVERNMENT OF INDIA  
 MINISTRY OF COMMERCE & INDUSTRY  
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
 (Formerly Department of Explosives)  
 East circle 81 splanade East,  
 1st floor, Kolkata 700069  
 Tele: 22486600 Fax: 22439322  
 Email: jtccekolkata@explosives.gov.in

No. E/EC/WB/22/526(E/141935)

Dated: 08/10/2024

To:  
 The West Bengal Power Development Corporation Ltd.  
 Shri Samareth Kumar (Agent), Gangaramchak & Gangaramchak Bhadalia Coal Mine, Bhadalia, P.O. - Nakrala,  
 Dist. BIRBHUM, State: West Bengal, Pincode-731125

Subject: Possession for Use of Explosives from magazine situated at Plot No. : 1184/1590, Kh. No. 1000, JI. No. 63, Village/Town.  
 Muaza- Sagarbanga (On Hinglo Dam Road from Sagarb, Dist. BIRBHUM, State, West Bengal Licence No.  
 E/EC/WB/22/526(E/141935) granted in Form LE-3 of Explosives Rules, 2008 - Suspension regarding.

Sir,

Reference No. dated 17/10/2024.

The following violations were observed by an officer during the inspection of the site of the subject licence on 08/10/2024.

1. On scrutiny of Form RE-13, it is observed that
  - (a) RE-13/2024/4190817 is issued online at 12:08 PM on 07/10/2024, whereas the accident occurred at 10:32 AM on 07/10/2024. However, the RE-13 is required to be issued before dispatch of explosives from subject magazine. It confirms that explosive was issued without signature and consent of the authorities. This constitutes the violation of Rule-77(2)(i) of The Explosives Rules, 2008.
  - (b) In RE-13/2024/4190817, Dated 07/10/2024 the Explosives of Class-2 and Class-6 & Div-3 were transported by same Explosives Van bearing Registration Number JH-02-BQ-0713(E/156292). This constituted the violation of Condition-10 of License in Form LE-7 of The Explosives Rules, 2008. Please explain.
  - (c) Special precaution against accident is not observed by you. This constitutes the violation of Rule-19 of The Explosives Rules, 2008.
  - (d) Explosives Van not found maintaining record in RE-6 and not verified by the magazine occupier/magazine in-charge.

In view of the above the subject licence granted to you is suspended as an interim measure as per the provisions of Section 6(E) of Explosives Act, 1884 and Rule 118(5) of Explosives Rules, 2008, with immediate effect. An order suspending the licence is enclosed herewith.

Please show cause within 21 days from the date of this letter as to why the subject licenses should not be cancelled.

Please comply the order and follow the procedure under Rule 119 of the Explosives Rules, 2008 regarding the disposal of the explosives in your possession.

Please follow the procedure under Rule 121 for appeal.

Conditions: Please comply the quarterly returns letters.

Receipt of this letter may please be acknowledged.

Enclosures:

Yours faithfully,

RABINDRA JAIN BIRULY  
 Dy. Controller of Explosives  
 For Joint Chief Controller of Explosives  
 East Circle office, Kolkata

Copy Forwarded to

1. District Magistrate, BIRBHUM, West Bengal for further necessary action.
2. Superintendent of Police, BIRBHUM, West Bengal for further necessary action.

For Joint Chief Controller of Explosives  
 East Circle office, Kolkata

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]



Digitally signed by RABINDRA JAIN BIRULY  
 Reason: Licence No. : E/EC/WB/22/526  
 Location: Kolkata [E/141935]  
 Date: 22-10-2024 17:57:12 PM



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)  
East circle, 8, Esplanade East,  
1st floor, Kolkata 700069  
Tele: 22486600 Fax: 22439322  
Email: jtceekolkata@explosives.gov.in

No: E/EC/WB/22/526(E141935)

Dated : 22/10/2024

**ORDER**

In exercise of the powers conferred under Section 6E (3)(d) of the Explosive Act, 1884, read with Rule 118 (5)(i) of the Explosives Rules, 2008; Licence No. E/EC/WB/22/526(E141935) granted in Form LE-3 under Explosives Rules, 2008 to **The West Bengal Power Development Corporation Ltd. (Occupier : Samresh Kumar, Agent), Shri Samresh Kumar(Agent), Gangaramchak & Gangaramchak-Bhadulia Coal Mine, Bhadulia, Distt. BIRBHUM, State. West Bengal, Pincode-731125** for Possession for Use of Explosives from their Explosives magazine situated at Plot No.:1184/1590,Kh. No. 1000, JL No. 63, Moaza- Sagarbhanga (On Hinglo Dam Road from Sagarb, BIRBHUM, West Bengal is suspended as an interim measure with immediate effect till further orders.

**The West Bengal Power Development Corporation Ltd.** is directed to surrender their Original copy of above licence in the office of **this office** immediately as required under Section 6E (9) of the Explosive Act, 1884.

Ajai Singh  
Joint Chief Controller of Explosives  
East Circle office, Kolkata



  
 GOVERNMENT OF INDIA  
 MINISTRY OF COMMERCE & INDUSTRY  
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
 (Formerly Department of Explosives)  
 East circle, Esplanade East,  
 1st floor, Kolkata 700069  
 Tele: 22486600 Fax: 22439522  
 Email: jteeceekolkata@explosives.gov.in

No E/EC/WB/22/526(E141935)

Dated 09/01/2025

To  
 The West Bengal Power Development Corporation Ltd.  
 Shri Narvesh Kumar (Agent), Gangaramchak & Gangaramchak-Bhadulia Coal Mine, Bhadulia, P.O. - Naikrako  
 Distt. BIRBHUM, State West Bengal, Pincode-731125

Subject: Possession for Use of Explosives from magazine situated at Plot No. : 1184/1590, Kk. No. 1000, JL No. 63, Village/Town,  
 Mouza- Sagarbhanga (On Hinglo Dam Road from Sagarb, Distt. BIRBHUM, State, West Bengal Licence No.  
 E/EC/WB/22/526(E141935) granted in Form LE-3 of Explosives Rules, 2008 - Revocation of Orders regarding.

Sir,

Reference No WBPDC/AG(G)/25/14 dated 06/01/2025.

1. Compliance report is received vide letter no. WBPDC/AG(G)/25/14 dated 06/01/2025 alongwith copy of DGMS letter bearing No. S-III/III42/1585962818/23 Sitarampur dated 03/01/2025 for compliance of violation issued by DGMS vide letter dt 17/10/2024 of DGMS in respect of Gangaramchak & Gangaramchak-Bhadulia Coal Mines of M/s WBPDC.
2. Copy of agreement for 2 Nos. of valid Road Van bearing licence no. E93649 & E98910 is submitted.
3. Three (03) Nos. of Overman certificate of competency blasting purpose in mines issued by DGMS, Dhanbab is submitted.

In view of above the suspension/cancellation imposed by this office Order no. E/EC/WB/22/526(E141935) dated 22/10/2024 is hereby revoked.

You may continue the Possession for Use of Explosives complying the conditions of the licence and provisions of Explosives Act 1884 and Explosives Rules, 2008

Conditions : Please READ and strictly follow the conditions of the license and relevant Rules of the said Rules, (Including Rule-89 to 98 of the ER-2008(as amended) .Please never exceed the STORAGE capacity of the license.PLEASE IMMEDIATE SUBMIT THE ONLINE RETURNS OF EPLOSIVES. Please maintain all online /offline records ( including the van record in RE-6) on daily basis. Please depute experienced and technical manpower only. Please provide the security to the premises up to the satisfaction of District Magistrate. Please keep the premises absolutely neat and clean. Please display safety instruction at suitable places. Please get lightning conductor and earthing system tested from competent engineer once in every year and maintain its record. Please do not issue any explosives from the magazine unless RE-13 is not generated and duly signed by the officials as mentioned on it and if Blasting plan is not ready. Please DO the blasting only at valid designated authorized places, where BLASTING PERMISSION- from DGMS/ from State Mining Authority/ District Authority ( as the case may be) is granted and license is amended in this regard. PLEASE DO NOT USE EXPLOSIVES IN THE MINE WITHOUT PRIOR PERMISSION OF THE DGMS.

Receipt of this letter may please be acknowledged.

Enclosure :

Yours faithfully,

Ajai Singh  
 Joint Chief Controller of Explosives  
 East Circle office, Kolkata

Copy Forwarded to

1. District Magistrate, BIRBHUM, West Bengal for further necessary action.
2. Superintendent of Police, BIRBHUM, West Bengal for further necessary action.

Joint Chief Controller of Explosives  
 East Circle office, Kolkata

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]



Digitally signed by AJAI SINGH  
 Reason: Licence No. : E/EC/WB/22/526  
 Location: Kolkata [E 141935]  
 Date: 09-01-2025 17:35:18 PM

  
 GOVERNMENT OF INDIA  
 MINISTRY OF COMMERCE & INDUSTRY  
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
 (Formerly Department of Explosives)  
 East circle, 8, Esplanade East,  
 1st floor, Kolkata 700069  
 Tele: 22486600 Fax: 22439322  
 Email: jtceekolkata@explosives.gov.in



No E/EC/WB/22/507(E113019)

Dated 09/01/2025

To  
 THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD.  
 BIDYUT UNNAYAN BHABAN 3 C LA BLOCK SEC-III BIDHANNAGAR KOLKATA  
 Distt KOLKATA State West Bengal Pincode-700098

Subject **Possession for Use of Explosives from magazine situated at Survey No. : 2621, J.L.No.113, Village/Town. BARJORA, Distt. BIRBHUM, State. West Bengal Licence No. E/EC/WB/22/507(E113019) granted in Form LE-3 of Explosives Rules, 2008 - Revocation of Orders regarding.**

Sir,

Reference No WBPDC/AG(G)/25/14 dated 06/01/2025.

1. Compliance report is received vide letter no. WBPDC/AG(G)/25/14 dated 06/01/2025 alongwith copy of DGMS letter bearing No. S-III/II/42/1585962818/23 Sitarampur dated 03/01/2025 for compliance of violation issued by DGMS vide letter dt. 17/10/2024 of DGMS in respect of Gangaramchak & Gangaramchak-Bhadulia Coal Mines of M/s WBPDC.
2. Copy of agreement for 2 Nos. of valid Road Van bearing licence no. E93649 & E98910 is submitted
3. Three (03) Nos. of Overman certificate of competency blasting purpose in mines issued by DGMS, Dhanbab is submitted

**In view of above the suspension/cancellation imposed by this office Order no. E/EC/WB/22/507(E113019) dated 22/10/2024 is hereby revoked.**

You may continue the **Possession for Use of Explosives** complying the conditions of the licence and provisions of Explosives Act 1884 and Explosives Rules, 2008.

**Conditions :** Please READ and strictly follow the conditions of the license and relevant Rules of the said Rules ( Including Rule-89 to 98 of the ER-2008(as amended) Please never exceed the STORAGE capacity of the license. PLEASE IMMEDIATE SUBMIT THE ONLINE RETURNS OF EPLOSIVES. Please maintain all online /offline records (including the van record in RE-6) on daily basis. Please depute experienced and technical manpower only. Please provide the security to the premises up to the satisfaction of District Magistrate. Please keep the premises absolutely neat and clean. Please display safety instruction at suitable places. Please get lightning conductor and earthing system tested from competent engineer once in every year and maintain its record. Please do not issue any explosives from the magazine unless RE-13 is not generated and duly signed by the officials as mentioned on it and if blasting plan is not ready. Please DO the blasting only at valid/designated/authorized places, where BLASTING PERMISSION-- from DGMS/ from State Mining Authority/ District Authority ( as the case may be) is granted and license is amended in this regard. It is recommended to purchase own vans for blasting purpose. PLEASE DO NOT USE EXPLOSIVES IN THE MINE WITHOUT PRIOR PERMISSION OF THE DGMS

Receipt of this letter may please be acknowledged

**Enclosures :**

Yours faithfully,

**Ajai Singh**  
 Joint Chief Controller of Explosives  
 East Circle office, Kolkata

Copy Forwarded to

1. District Magistrate, BIRBHUM, West Bengal for further necessary action.
2. Superintendent of Police, BIRBHUM, West Bengal for further necessary action.

Joint Chief Controller of Explosives  
 East Circle office, Kolkata

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]



Digitally signed by AJAI SINGH  
 Reason: Licence No. : E/EC/WB/22/507  
 Location:Kolkata [E 113019]  
 Date:09-01-2025 17:41:29 PM



## V A K A L A T N A M A

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA/EZ

O.A. No. 222 of 2024

News item titled "Six Killed in  
accidental blast in Birbhum Coal  
mine" appearing in <sup>-Versus-</sup> Bindu dated 08.10.2023

Plaintiff  
Petitioners

Defendant  
Opposite Party

On behalf of R-5.

Know all men by these presents that by Vakalatnama I/We appoint the Advocates noted below or any of them my/our lawful Advocate or Advocates for filing the Memorandum of appeal or petition in the for entering Appearance

above matter for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. on my/our behalf for filing taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. For signing and filing petitions of compromise in connections with said matter and for taking copies of paper form the Record and I/We further say that any act, done by my/one said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocates his or their fees are settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct property. Failing which the said Advocates after notice to me/us will be liberty to withdraw form the further conduct to the case.

IN WITNESS WHERE OF I/We sign and execute this Vakalatnama on this 17<sup>th</sup> day on March, 2025.

NAME OF ADVOCATE  
ASHOK PRASAD, ADVOCATE

*Vakalatnama  
Received and accepted  
Ashok Prasad  
9883069404*

*Ashok Prasad*  
रबिन्द्र जैन बिरुली  
RABINDRA JAIN BIRULY  
उप विस्फोटक नियंत्रक  
DY. CONTROLLER OF EXPLOSIVES  
पूर्वी अंचल, कोलकाता  
EC, Kolkata